

Dated.....25.11.53.

THE
PARLIAMENTARY DEBATES
(Part II—Proceedings other than Questions and Answers)
OFFICIAL REPORT

1125

HOUSE OF THE PEOPLE

Tuesday, 1st December, 1953

*The House met at Half Past One
of the Clock*

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

2-30 P.M.

LEAVE OF ABSENCE

Mr. Speaker: I have to inform the hon. Members that I have received the following letter from Shri Banerjee:

"I have been suffering from blood-pressure and have been advised by the doctor not to leave Midnapore.

So, Sir, kindly grant me leave of absence for this session of the House of the People and oblige".

Is it the pleasure of the House that permission be granted to Shri Banerjee for remaining absent from all meetings of the House during the present session?

Hon. Members: Yes.

Leave was granted.

552 PSD.

1126

PAPER LAID ON THE TABLE

**FINAL ORDER NO. 3 OF DELIMITATION
COMMISSION**

The Minister of Law and Minority Affairs (Shri Biswas): I beg to lay on the Table, under sub-section (2) of section 9 of the Delimitation Commission Act, 1952, a copy of the Delimitation Commission, India, Final Order No. 3, published in the *Gazette of India, Extraordinary*, Part II, Section 3, dated the 13th November, 1953. [Placed in Library. See No. S-182/53.]

**EMPLOYEES' PROVIDENT FUNDS
(AMENDMENT) BILL**

Clause 16.—*(Substitution of new section for section 17 in Act XIX of 1952)*

Mr. Speaker: The House will now proceed with the further consideration of the Bill to amend the Employees' Provident Funds Act, 1952, as passed by Council of States.

Clauses 2 to 15 have been disposed of. Clause 16 was under consideration. That is what the Parliamentary records say.

Shri T. B. Vittal Rao (Khammam): Clause 15 was not voted upon at all.

Mr. Speaker: Clause 15 was passed. There is the record here. The hon. Member will agree that it is more correct than the impressions of hon. Members.

The Deputy Minister of Labour (Shri Abid Ali): Yesterday he was speaking on his amendment.

Mr. Speaker: So, I will call upon the Minister to reply.